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view to excluding from such lists those classes who have ceased to be backward classes or for including in such lists new backward classes.

(d) No such review has taken place.

Panel to re-assess the role of CVOs

- *128. SHRI TIRUCHI SIVA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Department of Personnel and Training (DoPT) has set up a panel to re- assess the role of Chief Vigilance Officers (CVOs) in PSUs;
 - (b) by when the panel is expected to come up with its recommendations;
- (c) whether the panel would also be considering to discontinue the post, if so, the reasons therefor, and
- (d) whether they would be given more powers considering their work which involves major decisions taken at the Board level, if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (d) The Government has constituted a Committee, under the chairmanship of Additional Secretary, Department of Personnel and Training (DoPT) to *inter alia* rationalize the number of organisations where Chief Vigilance Officers (CVOs) are to be posted.

The Committee had to submit its report after getting the inputs from the various Ministries/Departments regarding staff strength, volume of vigilance work involved and turnover of organisations etc.

The Committee was to review the existing 151 posts of CVOs appointed through DoPT and suggest:-

- (i) Whether full-time CVO is required in particular organization.
- (ii) Whether the posts of CVOs of two organizations can be clubbed together.
- (iii) Whether the post of CVOs are required to continue at the current level or wishes to downgrade/upgrade/abolish the post.

However, the 'Terms of Reference' of this Committee does not include re-assessment of the role of CVOs in Public Sector Undertakings (PSUs).

The Committee has submitted its report on rationalization of the post of CVOs to the Government.